

IN THE CFNTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.790/99.Dt.of Decision : 27-05-99.

P.S.R.Brahmacharyulu

.. Applicant.

vs

1. The Supdt.of Post Offices,
Tenali Division, Tenali-522 201.
2. The Postmaster General,
Vijayawada Region,
Vijayawada-520 002.
3. Shri P.Veera Reddy
4. The Chief Postmaster General,
A.P.Circle, Hyderabad-1.

.. Respondents.

Counsel for the applicant : Mr.T.V.V.S.Murthy

Counsel for the respondents : Mr.K.Narabari, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

.. 2/-



-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.T.V.V.S.Murthy, learned counsel for the applicant and Mr.K.Narahari, learned counsel for the respondents.

2. The applicant in this OA ~~is~~ a TBOP Sub-Postmaster, Anantavaram S.O. was transferred to Tenali on request and one Mr.P.B.Rajaraao was posted vise him. Their names stand at Sl.No.9 and 10 ^{of} by the impugned transfer order No.B.I/II/99-2000 dated 26-4-99 (Annexure-2). However, that transfer was cancelled by the impugned memo No.B.I/II/99-2000 dated 20-05-99 (Annexure-4).

3. This OA is filed challenging the cancellation of the transfer order by the impugned memo No.B.I/II/99-2000 dated 20-05-99 (Annexure-4). The applicant has filed a representation dated 21-05-99 addressed to R-2 for retention of the earlier transfer order dated 26-04-99 and to cancel the memo dated 20-05-99. The applicant submits that the transfer order cannot be changed without the approval of the higher authorities. As it was not done it is against the instructions of the Postal Department as upheld by the Chandigarh Bench of this Tribunal which is enclosed at Annexure-7 at page-24 to the OA i.e., Swamy's CL Digest 1994/2.

4. The applicant submits that all these points have been brought out in his representation dated 21-5-99. The R-2 is directed to dispose of that representation in accordance with the law. If the applicant is not relieved or P.B.Rajaraao is not relieved then the applicant should ^{be} ^{allow} to continue in that post till the representation is disposed of. If any

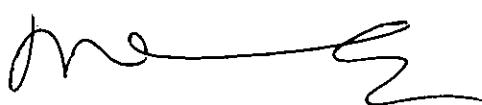
2

-3-

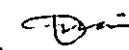
one of them had already been relieved then the applicant should be granted leave if he applies for the same till the disposal of the representation.

5. With the above direction the OA is disposed of at the admission stage itself. No costs.

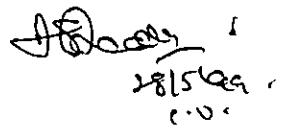
(Registry should send a copy of this OA along with the judgement to R-2)



(R. RANGARAJAN)
MEMBER (ADMN.)


(D.H. NASIR)
VICE CHAIRMAN

Dated : The 27th May, 1999.
(Dictated In the Open Court)


A. D. Venkateswaran
28/5/99
C.V.C.

spr

Copy to:

1. D.O.H.N.D
2. M.R.P. M(A)
3. H.S.S.P. M(J)
4. D.R. (A) ✓
5. SPARE ✓

1ST AND 2ND COURT

TYPED BY ✓
COMPARED BY ✓

CHECKED BY ✓
APPROVED BY ✓

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NAIDU
Vice - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWARI
MEMBER (J)

DATED: 27-5-99

ORDER/ JUDGEMENT

MA./DA./CP. NO.

IN

O.A. NO. 790/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED ✓

DISPOSED OF WITH DIRECTIONS

DISMISSED ✓

DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO COSTS

SRR

Along with O.R. copy
✓ R-2

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
शंखण / DESPATCH

- 3 JUN 1999

हैदराबाद स्थायी
HYDERABAD BENCH